

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE): Mahanadi is one of the mangrove sites in Odisha taken up by the Ministry for conservation and management of mangroves under the centrally sponsored scheme. The funds released to Mahanadi during the last five years are as follows:

Year	Grants released/revalidated (Rupees in lakhs)
2012-13	34
2013-14	-
2014-15	47.20
2015-16	35.96
2016-17	35.96 (Revalidated)

During the financial year 2016-17, no funds were released to the State Government of Odisha, as they had a substantial unspent amount of ₹ 35.96 lakh from the previous year. The unspent balance was carried forward and revalidated for utilization during the financial year 2016-17. Besides, as per the information received from the Government of Odisha, during the financial year 2016-17 an amount of ₹ 43.555 lakh has also been sanctioned to the Forest and Environment Department for three years by the State Government for mangrove plantation. Thus there is no delay on part of Government of India in release of any funds to the Government of Odisha.

Wildlife mortality due to road projects

4206. DR. R. LAKSHMANAN: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether National Board for Wildlife has given permission to various Road Projects which are either passing through or pass by buffer zones thereby increasing the chances of wildlife mortality;

(b) if so, the details thereof;

(c) whether Government is aware of the fact that this not only affects the wild animals but the entire eco-system for a long duration and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE): (a) to (d) The Standing Committee of National Board for Wildlife considers proposals for developmental projects for construction/repair of roads passing through wildlife sanctuaries, national

parks, buffer zones and recommends proposals along with mitigation measures on a case to case basis.

Culling of Certain wild animals

4207. SHRIMATI VANDANA CHAVAN: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government has considered the culling of certain wild animals in specific geographical areas over specific periods of time because of the huge losses incurred by the farmers due to destruction of their crops by such animals; and

(b) if so, the details thereof and if not, the action proposed by Government to deal with this problem?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE): (a) and (b) There is no proposal for culling of certain wild animals under the consideration of this Ministry. However, in response to the request from the State Governments to include problematic wild animals in Schedule-V in accordance with section 62 of the Wild Life (Protection) Act, 1972, the Ministry has issued notifications classifying certain species in Schedule-V as vermin for limited period in specific areas, outside forests as per the details below:

State	Number of districts	Wild animals included in Sch. V of W(P) Act, 1972	Gazette notification	Period of validity of notification
Bihar	31	Nilgai (<i>Boselaphus tragocamelus</i>)	S.O. 3318(E) dated 01.12.2015	One year
	10	Wild pig (<i>Sus scrofa</i>)		
Uttarakhand	13	Wild pig (<i>Sus scrofa</i>)	S.O. 374(E) dated 03.02.2016	One year
Himachal Pradesh-Shimla	01	Rhesus Macaque (<i>Macaca mulatta</i>)	S.O. 1140(E) dated 14.03. 2016	Six months
Himachal Pradesh	10		S.O. 1922(E). dated 24.05.2016	One year
Himachal Pradesh	10		S.O. 750(E) dated 17.02.2017	One year